

/certificates of origin which are accepted by foreign Government to allow imports of garments;

(b) whether complaints have been received from any foreign Government in respect of (a) above and the details thereof; and

(c) whether such malpractices have hardened the attitude of European Economy Community in Multi-Fibre Agreement negotiations with us?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) No complaints as such have been received from any foreign Government. However, discrepancies sometimes arise due to various reasons between Indian export figures and the figures maintained by the importing countries. In such cases discrepancies are investigated and the Consultation mechanism provided for in the bilateral agreements is promptly brought into operation.

(c) In the first round of negotiations no such indication was available.

Memorandum from Ordnance Factory Employee's Union, Tiruchirapalli

215. SHRI HANNAN MOLLAH: Will the Minister of DEFENCE be pleased to state:

(a) whether he has received a memorandum dated 11th March, 1982 from Ordnance Factory Employees' Union, Tiruchirapalli;

(b) if so, salient points raised in the memorandum; and

(c) the steps taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Yes, Sir.

(b) The representation related to the demands of the employees about payment of House Rent Allowance and City Compensatory Allowance; allotment of additional workload; promotions to employees

working in dead-end posts; and allotment of residential accommodation etc.

(c) These demands are under consideration.

Employment of trained apprentices in MMTC

216. SHRI RAJESH PILOT: Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No 1802 on 28-8-1981 regarding MMTC not providing employment to Apprentices and state;

(a) whether the modalities of providing employment to 19 trained apprentices of Minerals and Metals Trading Corporation have since been worked out; if so, the details thereof;

(b) if not, the reasons for the delay in implementing the Prime Minister's directive on the subject, as already more than a year has passed;

(c) number of Clerks appointed in MMTC since January, 1981 and how many of them are trained apprentices; and

(d) when these 19 apprentices are likely to be appointed by MMTC?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a), (b) and (d). The employment of trained apprentices in MMTC is a part of the wider question affecting all public sector undertakings. The matter is under active consideration of the Government & dialogue has been initiated with management, at a high level.

(c) Since January, 1981, 150 Clerks (Jr. Assistant) have been appointed in different offices of the Corporation. Of these, 23 were ex-apprentices trained in MMTC.

Quota of Janata Cloth for Gujarat

217. SHRI R. P. GAEKWAD: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Gujarat had urged the Centre to increase the quota of Janata cloth for the State; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) The quota for production of Janata cloth is fixed on the basis of number of looms, their past performance in the production of Janata cloth and the State's entitlement of Janata cloth according to population. Gujarat has a loom population of around 20,000 only. Keeping this in view, Gujarat was given a target of 3 million metres for 1981-82. However, since Gujarat is producing less than their entitlement of Janata cloth according to their population, the State Government have been allowed to produce about 5 million metres during 1981-82. The production in 1982-83 is expected to be around the same level.

Opening of New Central Schools in Military Sector

218. PROF. NARAIN CHAND PARASHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether his Ministry has recommended the opening of new Central Schools in the Military Sector to the Union Ministry of Education for the next three years including the current financial year;

(b) if so, the names of the places, State-wise, selected for the opening of such schools; and

(c) if not, whether any such recommendations are proposed to be made or whether his Ministry is of the opinion that no more Central Schools are required in the Military Schools?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) to (c) Government have approved the opening of 25 Central Schools each during the financial years 1982-83 and 1983-84

and 15 Central Schools during the financial year 1984-85. Of these, the locations of the 25 Central Schools to be opened during 1982-83 alone have been finalised. These are:----

- (1) Begumpet (Andhra Pradesh)
- (2) Kumbhigram (Assam)
- (3) Namkum (Bihar)
- (4) Chandigarh (Chandigarh)
- (5) & (6) Baroda and Wadsar (Gujarat)
- (7) Mandovi (Goa)
- (8) Sirsa (Haryana)
- (9) Bakloh (Himachal Pradesh)
- (10) Miran Sahib (Jammu & Kashmir)
- (11) Jabalpur (Madhya Pradesh)
- (12), (13) Depodi, Deolali and & (14) Varangaon (Maharashtra)
- (15) & (16) Jalipa—Cantt, Bikaner,
- (17) & (18) Ulaipur and Uttarlai (Rajasthan)
- (19), (20) Kanpur, Raiwala,
- (21), (22) Hindon, Bamrauli and & (23) Shahjanpur (Uttar Pradesh)
- (24) Kankinara and & (25) Cooch Behar (West Bengal)

Counter Agitations by Non-Gazetted Employees of Income Tax Department

219. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether Government have seen a news-item appeared in the Hindi Daily 'Jankug' dated 18th March, 1982 regarding counter agitations by Non-Gazetted Employees of the Income-Tax Department if 400 posts of Income tax Officers (Group 'B') are converted to Group 'A' posts;